**Mr. Deputy-Speaker:** Does he withdraw the Bill?

**Shri Narasimhan:** I leave to withdraw the Bill.

*The Bill was, by leave, withdrawn.*

---

**15.19 hrs.**

## CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

*(Amendment of Section 198) by Shrimati Subhadra Joshi*

**Shrimati Subhadra Joshi** (Ambala): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration:—

*'Enacting Formula*

1. That at page 1, line 1, *for* the word "Tenth" the word "Eleventh" be *substituted.*

*Clause* 1

2. That at page 1, line 4, *for* the figure "1959" the figure "1960" be *substituted.'*

..**Mr. Deputy-Speaker:** The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration:—
*'Enacting Formula*

1. That at page 1, line 1, *for* the word "Tenth" the word "Eleventh" be *substituted.*

*Clause* 1.

2. That at page 1, line 4, *for* the figure "1959" the figure "1960" be *substituted.'* "

*The motion was adopted.*

**Shrimati Subhadra Joshi:** I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

**Mr. Deputy-Speaker:** The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

*The motion was adopted.*

**Mr. Deputy-Speaker:** Shri Prakash Vir Shastri—absent. Shri Tangamani.

---

**15.21 hrs.**

## CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

*(Amendment of sections 107, 129, 144 and insertion of new section 131A) by Shri K. T. K. Tangamani*

**Shri Tangamani** (Madurai): I beg to move:

"That the Bill further to amend the Code of Criminal Procedure, 1898 be taken into consideration."

In this Bill, I have sought to amend certain sections of the Criminal Procedure Code, partcularly sections 107, 129, 131 and 144. In the Statement of Objects and Reasons, I have made abundantly clear the purposes for which I have brought this amending Bill. As the House is aware, the Cr.P.C. was enacted at a time when our country was under the British rule. There are certain provisions in the Cr.P.C. which were being used for the suppression of our people's movement and also the national movement for independence and democratic rights and liberties. In the context of India's political independence, some of the provisions of the Cr.P.C. call for certain amendments, as they are liable to be used, as they are also being used, for the suppression of popular

[Shri Tangamani]

agitation and also curtailment of democratic movements for the rights and liberties of citizens.

I shall take the various clauses one by one and I will try to convince you, Sir, and the House how I have not sought to remove the provisions of the various sections themselves, but all that I want to do is to impose further restrictions against the abuse of such provisions of these sections and also to enlarge the rights of citizens and introduce certain safeguards which are vital on the basis of many pronouncements of the High Courts and the Supreme Court.

I shall first take section 107. Most of us here would have been subjected at some time or other to arrest under this section, which is generally known as the security section. There is a whole chapter dealing with arrests without warrant and also arresting people and compelling them to furnish sureties for keeping the peace, etc. In the year 1922, when the Cr.P.C. was in vogue, this is how section 107(1) read:

> "Whenever a Presidency Magistrate, a District Magistrate, a Subdivisional Magistrate or a Magistrate of the First Class is informed that any person is likely to commit a breach of the peace or disturb public tranquility or to do any wrongful act that may probably occasion a breach of the peace or disturb public tranquility, the Magistrate may, in the manner hereinafter provided, require such person to show cause why he should not be ordered to execute a bond, with or without sureties, for keeping the peace, for such period not exceeding one year as the Magistrate thinks fit."

At that time, the Magistrate had got the power to require such person to show cause why a certain order should not be passed against him. This matter was discussed in the Legislative Assembly on the 18th January, 1923. That is recorded in the Legislative Assembly debates, Volume II, Part 2, 1923. When these entire security proceedings were discussed, instance after instance was brought to the notice of the House as to how this was being abused and how even any subjective satisfaction of the Magistrate was not necessary. The Magistrate can order the arrest of any person. At this time, when the discussion took place in the Legislative Assembly, the late respected Maulana Mohammed Ali was proceeding from Madras to Calcutta. On the way at Vizag, he was arrested. The Members were very reluctant even to raise this question. One Member, somehow gathered courage and said, a particular important citizen of this country was arrested without any warrant and the proceedings were under section 107. Who satisfied himself? How was he arrested? Such questions were being asked.

Ultimately, even in those days in 1923, the Legislative Assembly felt that the following words should also be included:

> "If in his opinion, there is sufficient ground for proceeding."

They wanted to checkmate the absolute powers which were given to the Magistrate. So, in 1923 they laid down that if a Magistrate passes an order, it will be subject to judicial check-up, whether he has satisfied himself that there is sufficient ground for proceeding. It is not enough if some report has been produced before him. The Magistrate has to satisfy himself that in his opinion, there is sufficient ground for proceeding. This happened nearly 40 years ago. After 40 years, if we are going to stick to the original provision, my submission is the time has come when a certain amendment or restriction is imposed. That is why to section 107(1), in clause 2 of the amending Bill, I would like the following proviso to be included:

> "Provided that no such proceeding shall be taken against any per-

son in respect of any of his action or contemplated action connected with any lawful agitation, movement or effort for the redress of the grievances of workers, peasants, middle-class employees, traders, businessmen or any other section of the community.

Provided further that no *bona fide* worker of any political party or people's organisation shall be liable to proceedings under this section unless such person has been actually apprehended in an act of commission of a criminal offence."

Here I have attempted to bring to the notice of this House the need for giving greater protection to the individual. I do not go to the extent of saying that the original section 107(1) goes against or violates the provisions of the Constitution. All that I want is to give some more safeguards to the individual. There are normal agitations by workers, peasants, middle-class employees and even traders. In Madras, we had *hartal* by the traders against the multi-point sales-tax. In an issue like scarcity of food, the entire community is moved. There are every so many issues which come up. In many of these cases, there has not been any violence or, even if there was any violence at all, it was only sporadic here and there. It is not organised in a violent way. No violent movement has been organised by any of the political parties, trade unions, peasants' organisations, organisations conducted by political parties or even social organisations. That is why this amendment becomes absolutely necessary.

I will now take the question of how the High Courts have pronounced on this. Even where the opinion of the Magistrate is to be construed, they said, this particular section has got to be preventive and not penal. The moment they want to be vindictive, the moment they want to punish a person where they are not able to apprehend him in some other way, this should not be used. Suppose a call has been given and there is going to be a *hartal* in a particular place. If the leaders of that particular movement are arrested under section 107, the High Court says, that is a very *mala fide* use of this provision.

Recently against the transfer of Berubari, the entire Calcutta city was on strike. For the first time, even a *panwala* did not open his shop. Not only Calcutta, but the entire Bengal was moved in such a big way. But then Government in its wisdom thought it fit not to invoke section 107. Normally it is invoked. That is why I say that in such cases it should not be invoked, and let us put it that way on the statute book.

In this case, 1940 Patna 252, the whole question of the way it has got to be used has been discussed.

"proceedings under this section are proceedings for the preservation of peace, not for the preservation of morals, not for the preservation of the prestige of a political party."

Such words appear in A.I.R. 1939 Sind, page 38. So, from 1923, step by step they feel that section 107 should be very sparingly used. The Madras High Court in 1937 in the case of Murugappa Gounder, 1937 Madras, page 356, has stated that mere information report will not do, because a report of the police official can be sufficient to warrant proceedings under section 107. They say that merely a report which, on the face of it, may be fool-proof, that will not do and something more is necessary. That something is that the magistrate must be satisfied that there is going to be a breach of peace, a breach of peace in the normal sense where the normal work of the people, ordinary citizens, will be affected. They do not contemplate a case of a situation where the entire country is moved as one man or the entire city is moved as one man on a particular issue. The moment a large section of the people is moved as one man, we can rest assured that violence

[Shri Tangamani]

will be reduced to the minimum. Here I do not want to refer to any moment. I remember, on June 12th, 1960 there was a procession in Chandni Chowk over some demand, with which we may agree or we may not agree. The onlookers there were absolutely not interested in the movement. Even the valiant Sikhs who normally fought were absolutely non-violent. It is the other people who wanted to preserve law and order who forgot what non-violence means and resorted to violence. It was really a peaceful demonstration. So, the moment the objective is clear, it moves hundreds and thousands of people and violence is reduced to the minimum. That is a guarantee that there will not be any breach of peace. If only we look through the pronouncements of the various High Courts, that has been made clear again and again.

Another High Court, the Lahore High Court, in its wisdom has stated that merely because a person causes momentary excitement in a crowd, which was in an excited mood, by raising certain objectionable slogans, that will not warrant action under section 107. In 1931, when it was the thick of the national movement, a person might have excited people who are already excited. Merely because he has excited the people who are already excited, that does not give a ground for proceeding under section 107. They want to checkmate many abuses that have taken place in the past. 1931 Lahore page 184 says that it is not unlawful.

There was also a case where a *chamar* was found drawing water from a well. It may lead to breach of peace. If the drawing of water is prevented, it will be a justifiable thing even if there is violence. Suppose a harijan wants to draw water from a well. Some cantankerous person wants to prevent him from drawing water and the magistrate thinks there is likely to be breach of peace. In such cases, if by resorting to violence order can be restored it will be a very good thing. Even that was contemplated in one of the decisions of the High Courts. I am not spinning it from my head. This has been quoted very profusely in the discussions which took place in the Legislature.

I have got ever so many cases to develop how step by step the High Courts have decried the abuses of powers under section 107. Then, I would like to tell the hon. Minister that a person who is arrested under section 107 is not an accused person. It will be a misnomer to call him an accused person. In security cases, you will find, it is a misnomer to call a person an accused, and that is what the Law Member says in the discussion on page 1253. Even section 340 has been amended, the following words have been put, namely "against whom proceedings started under this Code". A person who has been proceeded against under section 107, because he is not an accused person, certain things cannot be done under section 340. Therefore, they say "any proceedings under this Code".

Many eminent persons have been prosecuted one way or the other under the security proceedings. I think when some of us go into the political movement or in the trade union movement the first time action will be taken under section 107. The first time I was arrested under section 107 when I was a practising lawyer. If a person is arrested under section 107 he can be remanded by the city magistrate and kept in jail for at least seven days even if sureties are provided. Therefore, they resort to this provision. Section 151 is another section which is always used by way of preventive arrests.

**Mr. Deputy-Speaker:** Subsequent to that the hon. Member must be getting many briefs under that section.

**Shri Tangamani:** That is so, Sir. Otherwise, I would not have referred to all these things. Now that you have referred to this thing, some of

these cases are what I find in my diary. Because, I was arrested under section 107 for inciting workers who were already on strike, and the strike was an absolutely legal strike.

The High Court of Lahore says that when a person incites people who are already in an incited mood, that does not give you power to prosecute him for inciting the people. You can prosecute him for inciting people to do something unlawful or for entering into a conspiracy. Because, as you know, a lot of stigma is attached to action under this section and it should be resorted to only against habitual prisoners, who, unless you put them there, are likely to commit offences.

When the Viceroy came to Madura one of the leading Congressman, Shri Vaidyanatha Aiyar was the first man to be arrested, because he was a political k.d., a political criminal. In the trade union front, the moment a strike is started the trade union leader will be arrested, and the first person to be arrested will be Shri Dange; probably, the next person will be myself. This kind of thing is still happening.

**Mr. Deputy-Speaker:** I doubt whether there are not other persons between Shri Dange and the hon. Member.

**Shri Tangamani:** May be many more. I had put him at the top and I will be at the lowest rung of the ladder.

My friend is now saying that sections 151 and 107 always go together. Section 151 enables a police officer to arrest any person even without a warrant and put him in jail for ten days—it is another Preventive Detention Act —and section 107 enables him to put that person in jail for another 15 days. So, it is really a case of bringing down the prestige of that person, which is not a proper thing. I will not develop this point further.

I have 20 more case with very beautiful quotations. The quotations are as if they were spoken by a trade union leader, or a Communist leader, or even by Pandit Jawaharlal Nehru. That is the type of quotations that I have got with me now. So, my point is that it is very necessary for them to change the law. They may or may not accept my Bill. But I would like the hon. Minister to give attention to this and see that a suitable amendment is brought forth so that the entire Chapter, Chapter VII, containing sections 106 to 126A, is recast.

107 is the first section that I have taken up. But there are three more sections. I may not be taking as much time as I have taken in this particular case. I now come to section 129, which is a very small section. It reads:

> "If any such assembly cannot be otherwise dispersed and if it is necessary for the public security that it should be dispersed, the magistrate of the highest rank who is present, may cause it to be dispersed by the armed forces."

Here I would like to mention that the statement of objects and reasons is dated the 8th July, 1958. Just before the 8th July, 1958, there were two police firings. On the 16th June, 1958, the police opened fire in Madras when the armed forces were also there and six people were killed. Troops were called in Jamshedpur and some workers were killed. I remember several questions were asked in this House. I think even the hon. Prime Minister intervened and said, "We have brought the troops not for suppressing the strike but we have brought the troops because the District Magistrate wanted them." There was a lot of confusion. Whether the District Magistrate wanted them or the Chief Secretary wanted them, anyway troops were called to protect the property of the employer. That was the reason given. Ultimately, Shri Dange reported by saying, "Did the troops find the property spread all over the streets" Because they were parading the streets causing terror in the minds of the people. Curfew was also clamped. That was in May, 1958. In June 1958 six peo-

[Shri Tangamani]

ple were flilled. In both the cases troops were called.

**15.42 hrs.**

[SHRI MULCHAND DUBE *in the Chair*]

Having these two incidents in mind I also included this when I drafted this Bill. In this Bill I am not saying that troops should not be called. Sections 129 and 131 may be read together. What section 129 says is:

> "and if it is necessary for the public security that it should be dispersed". 'Public security' is such a wide term. I want to restrict that. Therefore in clause 3 of my Bill what I say is:
>
> "if there are reasonable grounds for apprehending positive and immediate danger of loss of human lives".

I do not think that today the Government, whatever policy they are wedded to, which at least says that it is a welfare government, or any government for that matter, in 1960 could seriously object to this clause being included, namely,—

> "if there are reasonable grounds for apprehending positive and immediate danger of loss of human lives".

There is nothing vague in it. Reasonableness has been defined. What is reasonableness is really a matter which can be found out. There must be a positive and immediate danger. The hon. Minister knows that there may be certain circumstances where it may mitigate the entire thing. As where there is a grave provocation it must be a sudden provocation in the same way there must be positive and immediate danger. That is why I mentioned these two words deliberately. If there is a positive danger, there must be an immediate danger also. There may be positive danger, but if there is an immediate danger also, it will probably be justified for the magistrate to call the troops. That is why I have also added a proviso to this, namely,—

> "Provided that recourse to such use of armed forces shall not be taken unless the Magistrate is reasonably satisfied that the Police is not in fact in a position to restore order,
>
> "Provided further that resort to the use of armed forces shall not be made with a view to suppressing movements or agitations, except communal disturbances, by sections of the people, such as, workers, employees, peasants or any other sections of the people having organised themselves to solve their problems in a collective manner."

This does not need further explanation or elaboration.

There is another provision, namely, section 131, which says that under certain circumstances when the magistrate is not available,

> "any commissioned officer of the armed forces may disperse such assembly with the help of the armed forces under his command, and may arrest and confine any persons forming part of it, in order to disperse such assembly or that they may be punished according to law; but, if, while he is acting under this section, it becomes practicable for him to communicate with a Magistrate, he shall do so, and shall thence forward obey the instructions of the Magistrate as to whether he shall or shall not continue such action."

This section gives much wider powers. Even without a magistrate the commissioned officer can open fire or do whatever it is. That is why whether military has been called under section 129 or under section 131, I would like certain safety clauses. That is why I have included clause 4

inserting a new section, that is, section 131A, saying:

"In every case where the Armed Forces have been called in the manner provided hereinbefore, the Central Government shall appoint within three days of such use of military force an Enquiry Commission consisting of not less than nine persons of whom three shall be members of Parliament and the remaining from out of persons functioning as Judges of High Courts or of persons qualified to hold the post of High Court Judges, to enquire into and report to the Parliament on the circumstances under which Armed Forces were called in, the justifiability or otherwise of the same and the actions and behaviour of the officers and men so called in, and such other connected and consequential matters."

Why I want this matter to be referred to Parliament is because when military was called in the various States and when a report was received in this House that the magistrate had called for it under section 121, we became *functus officio*. We have absolutely no jurisdiction to go into it then. So I want really to confer jurisdiction upon Parliament whenever military is called either to disperse the crowd or for any other reason. Although they are separate clauses, clauses 3 and 4 really deal with one matter which has arisen as a result of incidents which took place in May and June 1958.

Now my last point is about section 144. Of course, section 144 does not need much elaboration. Here also I have not said that all the sub-sections, namely, sub-sections (1) to (6), of section 144 should be dispensed with. I have not said that. I only want suitable amendments to section 144(1) and section 144(6). Again I want to make it clear that I want the Government to give some considered attention to this so that when they choose to bring forward an amendment to the Code of Criminal Procedure this also may be borne in mind. But I want to press the point that it is not out of nothing that such an amendment has come. It has not got any other motive except to safeguard what has been repeatedly enunciated in various places, particularly in Parliament and also before the High Courts.

Section 144(1) says:

"In cases where, in the opinion of a District Magistrate...."

and other magistrates above Third-Class Magistrates "....there is sufficient ground for proceeding under this section and immediate prevention or speedy remedy is desirable,....".

that is, in the opinion of the District Magistrates etc., if there is sufficient ground for proceeding under this section and immediate prevention or speedy remedy is desirable,

"such Magistrate may, by a written order stating the material facts of the case and served in manner provided by section 134, direct any person to abstain from a certain act or to take certain order with certain property in his possession or under his management, if such Magistrate considers that such direction is likely to prevent, or tends to prevent, obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, or danger to human life, health or safety, or a disturbance of the public tranquillity, or riots, or an affray."

That is the absolute blanket power which is given to him now. We know how it is used. Here I want to bring in this proviso, namely,—

"Provided that no order under this section shall be served on any person engaging in picketting in pursuance of a strike, or in respect of any meeting or procession by

[Shri Tangamani]

any section of the people engaged in lawfully ventilating the grievances and/or sponsoring their demands".

On the whole Chapter XI there have been ever so many pronouncements in the High Courts. The original intention was that it should be a temporary order in urgent cases of unisance or apprehended danger. But many High Courts have held—these words may be marked—that this section confers very wide powers to pass orders on emergent occasions and that is why it must be exercised with great caution. Judge after judge has warned the magistrates, "This section has given such wide powers; so we warn you that you must use this or exercise your power with great caution". That warning has been given. That warning has been now introduced by way of provisos. I refer to certain lawful matters which do take place. Because, I distinctly remember that section 7 of the old Criminal Law Amendment Act gave powers to the police to arrest picketers, arrest those who organise picketing, arrest those people who were inside the house and who by their presence inspired picketing, or who were in any way connected with picketing. So, it was so wide that any person whether he was in his house or outside, whether he was picketing or not, could be arrested under section 7 of the old Criminal Law Amendment Act. Many State Governments have pronounced that they will not use the provisions of section 7. I remember, in 1940, after the police firing in Golden Rock when 5 railway workers were killed, there was a terrific feeling against the police and police firing and the way this section 144 was being used and the way in which people were being arrested under section 7. The then Chief Minister of Madras, Shri T. Prakasam said on the floor of the Assembly that in his State, section 7 of the Criminal Law Amendment Act will not be used. That assurance was given. A similar situation has arisen. Because these are cases of processions, cases of meetings, cases of strikes. I do not think we have banned strikes. I do not think they will seriously think of banning any strike. There are many industries where no notice is necessary before going on a strike. There are certain industries where notice is necessary before going on a strike. In such a case, action becomes legal. As regards picketing, there are certain conventions. Even during the British period, you could picket ten yards outside a foreign cloth shop. We were able to get such rights. But, today, if a man is going to picket, he will be arrested immediately, the entire area will be cleared and section 144(1) will be clamped. That is why I want to give these safety clauses. The High Courts have warned that this section gives wide powers and therefore it must be exercised with very great caution: underline the words, very great caution. Several High Courts have made this pronouncement.

Sub-section (3) more or less follows this. It says:

> "An order under this section may be directed to particular individual, or to the public generally when frequenting or visiting a particular place."

My proviso is:

> "Provided that no order under this section shall be directed to any person or any section of the community or the public generally with a view to preventing or obstructing, in any manner or form, the ventilation of grievances of the people or any section thereof;"

The moment you know that a man is an important man, don't arrest him. This does not improve things. That would creat a lot of trouble as it has happened in the Punjab. There may be one person who has been arrested, under the Preventive Dtention Act. That creates a lot of confusion and excitement. Don't direct it

against a particular person who is respected by the people.

Another proviso is this. Whenever people want to make a representation in front of Parliament or State legislatures, they should not be banned from entering that area. In a certain area they must be allowed to come and ventilate their grievances.

Lstly, in sub-section (6), as it originally stood; a magistrate is given power to pass these orders for a period of two months. In some cases, what happens is, this period of two months is extended. Although many strictures have been passed by High Courts that there must be sufficient new grounds for passing this order and a magistrate cannot go on extending the period from 2 months to 2 years, this happens. What I am now suggesting is this. The original sub-section is:

> "No order under this section shall remain in force for more than two months from the making thereof; unless, in cases of danger to human life, health or safety, or a likelihood of a riot or an affray, the State Government may by notification in the Official Gazette, otherwise, directs".

So, two months is the maximum time. By my amendment, I say, that no order under this section shall remain in force for more than 48 hours.

> "(6) No order under this section shall remain in force for more than forty-eight hours.....

What you want is, at least for one or two days, let there not be any big demonstration and creation of trouble. That is why I say, for two days they can be prevented.

> ".... from the making thereof; unless, in cases of danger of human life, health or safety or a likelihood of a riot or an affray,....

——words which have appeared in the original sub-section——

> the State Government, with the consent of the High Court of Judicature, by notification in the Official Gazette, otherwise directs."

What it means is, in first instance, the magistarte should have the power only to impose this order for two days. If he wants to extend it, if the State Government wants to extend it, it must get prior sanction from the High Court. I want to bring the executive orders under the control of the judiciary.

Mainly I have sought to amend all these four sections on the basis of pronouncements in the various High Courts, on the basis of certain events which have taken place, on the basis of agitation and other things which are taking place in this country, and in the very nature of these, they have been very peaceful. Without saying much, I would like to say once again as I have said at the time of introducing my motion, I have not come to this House to say that all these sections should go, although I do not like these sections whether it is section 107 or the entire preventive sections and the prohibitive sections. The day will come when these preventive and prohibitive sections should go. Any way, what I sought to impress upon the House through you and on the Ministry is that the events of the past do compel us that certain changes should be made. In 1923, they felt that because the powers were so wide that even Maulana Mohammed Ali was arrested, that a certain amendment should be introduced, namely, these words, if in his opinion there is sufficient ground for proceeding. What I want is, to add certain provisos so that the liberties of the people may be enlarged, so that section 107 and the other preventive sections are not used against the public workers. Recently in a place called Tiruchirappalli in Madras, there were several cases against political workers including some of our provincial leaders, mostly people belonging to the Communist party and All India

[Shri Tangamani]

trade union workers. They were harassed for nearly 18 months. Ultimately the City First Class Magistrate found that there is no case against them. Anyway, the harassment was there against not one political leader in the area. That is why amendment to section 107 is now urgently called for.

The second point which I have already mentioned is police firing which has taken place under the shadow of the military both in Jamshedpur in May 1958 and in the Madras harbour in June 1958 resulting in the death of many workers. Questions were raised here. We were helpless. I say that when the military is called either by the magistrate or by them, they must be subjected to certain restrictions, certain enquiries. In that enquiry, I have suggested that the House must be vested with jurisdiction and three Members of Parliament should be there. I have dealt with the question of section 144 also.

**Shri Naldurgkar** (Osmanabad): At this stage, I want to ask one question whether it would be constitutional for Parliament to interfere with the affairs of the States, when law and order is solely within the jurisdiction of the States.

**Shri Tangamani:** I am only bringing an amendment to the Criminal Procedure Code which has been passed in this House. There are certain powers which are given to the States.

**Shri Naldurgkar:** Would that amendment be contitutional?

**Shri Tangamani:** You may raise it.

In section 144 also, I wanted mainly to amend sub-sections 1, 3 and 6. I have suggested that it should not be directed against political workers for their political work and also if an order is passed, the maximum period should be 48 hours unless the State Government has got the sanction and approval of the High Court. With these words, I move.

**Mr. Chairman:** Motion moved:

> "That the Bill further to amend the Code of Criminal Procedure, 1898 be taken into consideration."

**16 hrs.**

**Pandit Munishwar Dutt Upadhyay** (Pratapgarh): I was very attentively listening to the Mover of the Bill, and from all that I could gather it appears there is some very serious doubt in his mind about the present provisions. If this apprehensions are correct, he would be fully justified to bring in these amendments to the Criminal Procedure Code.

In Clause 2 he says:

> "Provided that no such proceeding shall be taken against any person in respect of any of his action or contemplated action connected with any lawful agitation, movement or effort for the redress of grievances of workers, peasants, middle class employees, traders, businessmen or any other section of the community:"

Really, if the provision is intended to suppress any lawful agitation, movement or effort for the redress of grievances of workers etc., it should be scrapped. It should not only be amended but should disappear from the statute. But really this provision is not intended for the purpose of suppressing any lawful agitation or movement. In case the action of the persons who are taking part in an agitation or movement reaches a stage where a breach of the peace is apprehended, where it appears that violence is likely to be committed, where it appears that there is danger to human life and property this provision comes into play. Otherwise,

this provision is not at all intended to suppress these lawful movements and agitations. Hundreds of cases come up before the courts, and it is necessary to retain this provision to prevent danger to property and human life, because prevention is always better than cure. If the provision is properly utilised, if the magistracy and the police behave in the manner expected of them, I do not think there can be any serious objection to this provision.

He has stated in the other proviso:

> "Provided further that no *bona fide* worker of any political party or people's organisation shall be liable to proceedings under this section unless such person has been actually apprehended in an act of commission of a criminal offence."

That is an absolutely different matter. In case a person has been apprehended committing a crime or an offence, he shall be prosecuted for that action under sections that are applicable to his case, and he will be punished for it. But section 107 is to prevent a breach of the peace only, so that prosecution of people for offences may not be necessary, so that there may be no damage to human life and property.

I think this Bill has come only out of a great apprehension in the mind of the Mover that such provisions are likely to be misused. So, all that should be done is to see that there are no chances of these provisions being misused. For that there are different ways, and I shall talk of them a little latter. Let me now deal with the provisions in the Bill.

Regarding the use of the armed forces, I must say that on certain occasions it becomes necessary to call in the armed forces to control the situation, but such action is taken only when it is found that the police is not effective, that the police will not be in a position to control the situation. When the armed forces are summoned, they can take action if there is no magistrate, but as soon as the magistrate arrives on the spot, the direction is in his hands. So, as a matter of fact, precaution has been taken in all these provisions so that there may be no misuse, but it depends, of course, on the individuals, on the personnel that deal with it; if they are really inclined to misuse them, they can very well misuse them. So, we have to find some way by which we can prevent the misuse of these provisions. Otherwise, the provisions as such are not at all objectionable. It may be that certain remarks have been made by High Courts in certain cases which is only due to the excesses committed. Otherwise, I do not think, if you go through the provisions as they are, there can be very serious objection.

Under the proposed section 144(6), the Bill says:

> "No order under this section shall remain in force for more than forty-eight hours from the making thereof; unless, in cases of danger to human life, health or safety, or a likelihood of a riot or an affray, the State Government, with the consent of the High Court of Judicature, by notification in the Official Gazette, otherwise directs."

There is a certain occurrence. After that the Government should come into the picture, and the High Court also should come into the picture. Government should consult the High Court and within 48 hours should pass orders whether it should continue or not. I do not think it is at all practicable that all these things can take place within 48 hours. Of course, if section 144 is misused, it is very bad and undesirable, but if it is properly used, it is good, because it envisages preventive measures. The section provides:

> "....such Magistrate may, by a written order, stating the material facts of the case and served in the manner provided by section 134,

[Pandit Munishwar Dutt Upadhyay]

direct any person to abstain from a certain act or to take certain order with certain property in his possession or under his management, if such Magistrate considers that such direction is likely to prevent, ....

—this is the material portion—

"....or tends to prevent, obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, or danger to human life, health or safety, or a disturbance of the public tranquillity, or riot, or an affray."

It is only when prevention of these happenings becomes necessary that use of this section is made. I do not think any one should object to this, unless, of course, it is misused, unless it is used against persons who are engaged in lawful activities. That is a different matter.

So, the basis of the amending Bill appears to be really some very serious apprehension in the mind of the Mover that these provisions are likely to be misused. So, if you go through the provisions literally, I do not think there should be any objection to the provisions that have been made and I do not think that it is at all necessary that these provisions should be amended.

**श्री सरजू पांडेय** (रसड़ा): उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करने के लिये खड़ा हुआ हूं ।

अभी हमारे भाई ने इस बिल को मूव करते हुये बताया है कि यह कानून उस जमाने में बनाया गया था जब हमारे देश में अंग्रेजों का राज था और इस कानून का खुला मंशा यह है कि लोगों को दबाया जाये । इन १०७, १४४ और १२६ धाराओं के जरिये हमारे सारे अख्तियारात हाकिमों के हाथों में दे दिये गये हैं और वे इनका हमेशा बेजा इस्तैमाल करते हैं ।

अभी सदन में माननीय सदस्य ने भाषण करते हुये बताया कि शायद बिल के मूवर के दिल में इन धाराओं का डर समाया हुआ है । उन्होंने कहा कि ये प्रावीजन रहने चाहिये । मैं नहीं समझता कि आज हिन्दुस्तान को आजाद होने के १४ वर्षों बाद, जबकि आज शांति का जमाना है ऐसी स्थिति में धारा १०७, १४४ या १२६ को रखने की जरूरत है । सिवा इसके कि सरकार उनका इस्तैमाल अपने विरोधियों के खिलाफ करे इनका और को उपयोग समझ में नहीं आता ।

अभी पिछले दिनों मैं एक इलेक्शन की मीटिंग में गया था । जब तकरीर करके लौट रहा था तो मुझ को गिरफ्तार कर लिया गया । पूछने पर मालूम हुआ कि मेरी तकरीर की वजह से सारी जगह हिंसा फैल गयी है । लेकिन कहीं कोई मरा नहीं, कोई कत्ल नहीं हुआ , फिर इसका मंशा क्या है,? इस तरह से पुलिस इन धाराओं का इस्तैमाल करती है । पिछले दिनों माननीय सदस्य श्री जगदीश अवस्थी भी इसी तरह से गिरफ्तार कर लिये गये थे । अगर सरकार के खिलाफ कोई भी बात कही जाती है तो सोचा जाता है खतरा पैदा हो गया ।

अभी आपको हमारे साथी ने बताया कि अगर एक हरिजन किसी कुएं से पानी भरना चाहता है और कुछ लोग उसको रोकते हैं, तो उन लोगों के खिलाफ दफा १०७ लगाने के बजाये उस हरिजन के खिलाफ यह दफा लगायी जाती है । तो यह बात नहीं है कि मूवर के दिल में इन धाराओं का डर समा गया है इसलिये वह यह बिल लाये हैं, बल्कि इसलिये यह बिल लाया गया है कि इन धाराओं का हमेशा गलत इस्तेमाल हुआ है, और होता रहेगा, इसलिये कि इस जमाने में विभिन्न शक्ति के लोग मौजूद हैं । इस जमाने में एक तरफ ऐसे लोग मौजूद हैं जिनके हाथों में सारी शक्ति है और दूसरी तरफ ऐसे लोग हैं जिनके हाथ में न कोई कानून है और न शक्ति है ।

अगर वर्गहीन समाज में हम इस व्यवस्था को लागू रहने देने की बात करते तो समझ में आ सकता था, लेकिन जिस समाज की नींव वर्ग व्यवस्था पर कायम है उस समाज में जो शक्तिशाली वर्ग है वह इन धाराओं का उपयोग उस वर्ग के खिलाफ करेगा जो कि शक्ति में नहीं है ।

पिछले दिनों हमारे सदन के प्रधान मंत्री ने लिखा है कि प्रतापगढ़ में एक किसानों का आंदोलन हुआ । उस सिलसिले में वह वहां खुद गये थे । चूंकि मूवमेंट चल रहा था इसलिये दफा १४४ लगी हुई थी । उन्होंने कहा कि मैं वहां जाकर किसानों को समझा दूंगा और झगड़ा नहीं होगा और सैकड़ों जानें जाने से बच जायेंगी लेकिन उनसे कहा गया कि आप वहां नहीं जा सकते क्योंकि अगर आप वहां जायेंगे, तो झगड़ा जरूर होगा, इसलिये आप यहीं तशरीफ रखिये । उस वक्त वह प्रधान मंत्री नहीं थे । मैं आपको ऐसी सैकड़ों स्पीचेज बतला सकता हूं जिनमें कांग्रेस के नेताओं ने इन धाराओं की मुखालिफत की है ।

मैं समझता हूं कि हमारे साथी श्री तंगामणि ने सिद्धांत रूप से इनका विरोध नहीं किया है । वह इनमें कुछ अमेंडमेंट चाहते हैं । दूसरे माननीय सदस्य ने अपनी तकरीर में इसके सिलसिले में कहा कि यह बात सही है कि अगर इसका मिसयूज होता हो तो कोई प्रतिबन्ध लगाया जाये, यानी यह सब स्वीकार करते हैं कि इन धाराओं का मिसयूज होता है । मैं समझता हूं कि सब लोग इस बात को मानते हैं । इसीलिये दूसरे सदस्यों का भी कहना है कि ऐसा रास्ता निकालना चाहिये ताकि इनका बेजा इस्तैमाल रोका जा सके । लेकिन जैसा मैंने आपसे कहा इस जमाने में इनका बेजा इस्तैमाल होगा । इसलिये इन धाराओं की आज कोई आवश्यकता नहीं है ।

अगर कोई आदमी ऐसा काम करता है जिससे किसी की जिन्दगी को खतरा पैदा होता है, या अगर कोई आग लगाता है या कत्ल करता है तो उसके लिये आपके पास पहले से कानून मौजूद हैं । हम नहीं समझते कि फिर इन धाराओं का क्या मतलब है । कहा जाता है कि इनकी आवश्यकता इसलिये है कि किसी आदमी के कारण शांति भंग की संभावना हो सकती है, उसको इनके द्वारा रोका जा सकता है । लेकिन आप देखें कि वह संभावना किस तरह हो जाती है । अगर किसी पुलिस के कांस्टेबिल ने कह दिया कि शांति भंग होने की संभावना है तो फिर जिला मजिस्ट्रेट यह नहीं कह सकता कि संभावना नहीं है । इस तरह आप जनता की स्वतंत्रता को एक पुलिस कांस्टेबिल के हाथ में सौंप देते हैं । मैं समझता हूं कि यह प्रजातांत्रिक सिद्धांतों के खिलाफ है और किसी भी प्रजातांत्रिक देश में इस तरह का कानून नहीं है । अगर यह सरकार देश में प्रजातांत्रिक शक्तियों को बढ़ने का मौका देना चाहती है तो यह सही मानों में तभी हो सकता है जब कि देश में प्रजातांत्रिक वातावरण उत्पन्न किया जाये । और मैं समझता हूं कि यह कानून उस प्रकार का वातावरण पैदा होने के मार्ग में लाजिमी तौर पर बाधा उत्पन्न करता है । मैं तो मंत्री महोदय से कहूंगा कि वह इन धाराओं को वापस लेलें तो अच्छा हो, और अगर इन सुधारों के साथ उनको मान लें तो मैं समझता हूं कि उसमें कोई बैसी बात नहीं है । मूवर ने कहा है कि दफा १०७ के सिलसिले में पोलीटिकल वरकर्स के खिलाफ एक्शन लिया जाता है । पिछले दिनों गन्ने का स्ट्राइक हुआ था । मैंने यहां कहा था कि एक लाख आदमी या तीन लाख आदमी तकरीबन हड़ताल पर हैं । उस समय मुझे सदन में बताया गया कि यह जनता के हित में नहीं है । जो सरकार का हित होता है उसी को जनता का हित कहा जाता है । अगर किसान हड़ताल पर जाते हैं और कहते हैं कि हमको गन्ने का उचित मूल्य दिया जाये और कुछ दूसरी सुविधायें दी जायें तो यह जनता के हित में नहीं है । जो पांच आदमी सरकार में बैठ कर तै करते हैं उसी को जनता का हित कहा जाता है ।

[श्री सरजू पाण्डेय]

इसीलिये वह व्यवस्था आपके सामने रखी गयी है कि अगर किसान या मजदूर अपनी मांगों को मनवाने के लिये कोई आंदोलन करते हैं तो उसमें दफा १०७ को लागू करने का अधिकार बन्द करना चाहिये । अगर ऐसी स्थिति हो और आप इस कानून को लागू करेंगे तो इसका मतलब यह होगा कि कोई सरकार के खिलाफ बोल ही नहीं सकेगा । जो भी सरकार के खिलाफ कुछ बात कहेगा उसको आप दफा १०७ में गिरफ्तार करके जेल में डाल देंगे और उसके बाद उस पर दुनिया भर के मुकदमे चलायेंगे ।

इसी तरह से धारा १४४ भी एक अजीब धारा है । मेरी समझ में नहीं आता कि आप किस तरह एक आदमी को यह अधिकार दे देते हैं कि जब वह समझेगा कि शांति भंग की संभावना है तो इस धारा को लागू कर दे । पिछले दिनों मैं दिल्ली में एक मीटिंग में गया और तकरीर करना चाहा तो कहा गया कि अगर आप लाउड स्पीकर पर बोलेंगे तो शांति भंग की संभावना है । आप देखें कि इससे बड़ा बेजा इस्तैमाल इस धारा का और क्या हो सकता है, आपको कहीं दुनिया में ऐसा कानून नहीं मिलेगा कि अगर हम जबान से तकरीर करेंगे तो शांति भंग होने की संभावना नहीं है लेकिन अगर हम लाउड स्पीकर पर बोलते हैं तो शांति भंग की संभावना है । इसी प्रकार मैं ने देखा है कि अगर कहीं भी दफा १४४ लगा दी जाती है तो आप सभा नहीं कर सकते, अपनी बात नहीं कह सकते, बोल नहीं सकते । पिछली साल ऐसे दो मौके आए । हमने पूछा कि आखिर कौन सी बात हो गयी, क्या लोगों ने हथियार उठा लिए, क्या सरकार हाथ से निकल गयी, क्या कत्ल हो गया या बलवा हो गया । कहा गया कि ऐसी स्थिति उत्पन्न हो गयी है क्योंकि यहां पर बहुत ज्यादा लोग झगड़ा करना चाहते हैं । लेकिन आप देखें कि झगड़ा बिल्कुल नहीं होता । इस लिये मैं समझता हूं कि दफा १४४ तो अंग्रेजों ने सिर्फ अपनी सरकार के लिए बनायी थी ताकि उन के खिलाफ कोई कुछ बोल न सके । उनका उद्देश्य इस से यह था कि कोई उन के खिलाफ सभा सोसाइटी न कर सके ।

आपने लोगों को संविधान में सभा करने को, बोलने का और अपनी मांगें रखने का अधिकार दिया है लेकिन दफा १४४ के द्वारा आप उस अधिकार को छीन लेते हैं । इसलिए इस धारा का संशोधन आवश्यक है ।

मैं ने पिछले दिनों हाईकोर्ट में भी जजों से यही बात कही, लेकिन उन्होंने कहा कि हमारा काम कानून को बदलने का नहीं है, हमारा काम तो यह देखने का है कि जो कानून बन कर आया है वह ठीक ढंग से लागू होता है या नहीं । कोर्टों के बीसियों रिमार्क इस बारे में मौजूद हैं कि इस धारा १४४ का गलत इस्तैमाल किया गया है । इस से झगड़े बढ़ते हैं । इसलिए मैं समझता हूं कि धारा १४४ को तो बिल्कुल ही लागू नहीं करना चाहिए । कहा जाता है कि इस से झगड़ा रुकता है । मैं कहता हूं कि इस धारा से न कभी झगड़ा रुका है और न रुक सकता है । और इसका उपयोग हमेशा लोगों के अधिकारों को छीनने के लिए किया जाता है । इस कानून को लागू करने का अधिकार ऐसे अफसरों को दे दिया जाता है जो बंगलों में बैठे रहते हैं और जिनको दुनिया का कोई इल्म नहीं होता । अगर कोई सिपाही उन के कान में कह देता है या लिख कर दे देता है तो दफा १४४ लागू कर के लोगों के अधिकार छीन लिए जाते हैं ।

हमारे साथी ने यह भी बताया है कि किन स्थितियों में दफ़ा १४४ लागू होनी चाहिए । मैं समझता हूं कि माननीय मंत्री

महोदय को इन सुधारों को मान लेना चाहिए, क्योंकि इन से कोई बड़ा परिवर्तन नहीं होने वाला है ।

जहां तक धारा १२६ का सम्बन्ध है, अभी पिछले दिनों बंगाल में खाद्य आन्दोलन के सम्बन्ध में मिनटों में मिलिटरी बुला ली गई । वहां पर लोगों ने मांग की कि हम को सस्ता चावल दो और सरकार ने समझ लिया कि यह हमारे खिलाफ़ बगावत है । आज स्थिति यह है कि कोई बात हुई और फ़ौरन मिलिटरी बुला ली गई और औरतें, बच्चे, जवान सब मारे गये । चंद आदमियों के हाथ में यह अधिकार दे दिया गया है कि जब भी उन के दिमाग में यह बात आ जाये कि स्थिति कंट्रोल से बाहर है, तभी वे फौज को बुला लें । मैं यह निवेदन करना चाहता हूं कि जनता के किसी आन्दोलन को, जिस के पीछे जन-समर्थन हो, फ़ौजों और बन्दूकों से कुचलने का अर्थ यह है कि हम देश में एक ऐसी स्थिति लाना चाहते हैं, जिस में कोई आदमी स्वतंत्रतापूर्वक कार्य नहीं कर सकता है । मुमकिन है कि हिटलर की हुकूमत में भी इस किस्म की बातें हुई हों, लेकिन इस देश में प्रजातंत्र का नाम लेते हुए भी ऐसे कानूनों का निर्माण कर के और उन को लागू कर के जनता के उन अधिकारों को छीना जा रहा है, जो कि संविधान के द्वारा उस को मिले हुए हैं ।

इस लिए माननीय सदस्य ने पार्लियामेंट के मेम्बरों और जजों के कमीशन के सम्बन्ध में जो सुझाव दिया है, उस को स्वीकार कर लेना चाहिए । ऐसी कोई स्थिति नहीं हो सकती । अगर ऐसी स्थिति उत्पन्न हो जाये, तो शायद कोई बुलाने, पूछने को न रहे । आवश्यकता इस बात की है कि उन को इस बात का मौका दिया जाये कि वे सही तौर पर स्थिति का अध्ययन कर के बतायें कि फौज बुलाने की स्थिति है या नहीं है ।

1695(Ai) LSD.—8.

श्री जगदीश अवस्थी ( बिल्हौर ) : इस बिल का समर्थन करते हुए मैं माननीय मंत्री जी से यह चाहूंगा कि चूंकि इस वक्त हमारे देश में काफी अच्छा वातावरण है, इस लिए वह इन सुझावों को स्वीकार कर लें । यह बात सही है कि आज देश में जो परेशानियां हैं, उन के लिए लोग लड़ते हैं और इस संबंध में मांगें भी करते हैं । यह एक अच्छी बात है और यह किसी मुल्क की तरक्की की द्योतक है । यह वांछनीय नहीं है कि यहां पर कोई बात हो जाये, और सब उस को मान लें । अगर यह सरकार देश की प्रजातांत्रिक शक्तियों को बढ़ने का मौका दना चाहती है, तो उस को लाजिमी तौर पर इन धाराओं को निकाल देना चाहिए, ताकि हमारे देश की वे शक्तियां प्रगति कर सकें, जो कि समाजवाद की रचना करना चाहती हैं, क्योंकि वे शक्तियां बहुत शक्तिशाली हैं, जो कि समाजवाद के विरुद्ध हैं, जो लोगों को समान अवसर प्रदान करना नहीं चाहती हैं ।

अगर यह सरकार इन धाराओं का इस्तेमाल उन जमींदारों के खिलाफ़ करती है, जो ग़रीबों का खेत छीनते हैं, उन मिल-मालिकों के खिलाफ़ करती है, जो मजदूरों के अख्तियार पर हमला करते हैं, उन हाकिमों के खिलाफ़ करती है, जो जनता के जनतांत्रिक अधिकारों पर हमला करते हैं, तो मैं इस बिल का तहे-दिल से समर्थन करता हूं ।

**पंडित मनीश्वर दत्त उपाध्याय** : अगर ये धारायें चली गई, तो क्या इस्तेमाल करेंगे ?

**श्री जगदीश अवस्थी** ( बिल्हौर ) : अभी तक तो इस्तेमाल नहीं किया है । इन के अधीन कितने पूंजीपति पकड़े गए हैं ?

**श्री सरजू पाण्डेय** : इन को उन लोगों के खिलाफ़ इस्तेमाल नहीं किया जाता है, इसीलिए तो विरोध हो रहा है ।

[श्री सरजू पाण्डेय]

यह सरकार इस देश में समाजवाद की स्थापना करना चाहती है । उस ने देश को समाजवादी समाज का नारा दिया है । उस उद्देश्य की पूर्ति के लिए अगर वह इन धाराओं का प्रयोग उन लोगों के खिलाफ़ करे, तो बात समझ में आती है । अगर इन धाराओं का इस्तेमाल ग़रीबों के खिलाफ़ और राजनैतिक दलों को दबाने के लिए होता रहा, तो यह सरकार लाज़िमी तौर पर अपने निश्चित सिद्धान्तों से गिरेगी और देश की प्रगति नहीं कर सकेगी ।

**श्री ब्रजराज सिंह** ( फिरोज़ाबाद ) : सभापति महोदय , यह बिल एक बार फिर इस सदन में नागरिक स्वतंत्रता के प्रश्न को महत्वपूर्ण रूप से उठाता है । जिन दिनों इस सदन में प्रिवेंटिव डिटेंशन एक्ट पर बहस हुई थी, उन दिनों सरकार की तरफ़ से यह दलील दी गई थी कि वैसे कानून के बिना सरकार के पास उन लोगों से सुलझने का कोई तरीका नहीं रहेगा, जो कि स्थायी सिविल नाफ़रमानी में, पर्मानेंट सिविल डिसआबिडियेंस में विश्वास रखते हैं । इस बिल में खास तौर से उन्हीं लोगों को दफ़ा १०७ और दफ़ा १४४ की व्यवस्थाओं से माफ़ करने के लिए व्यवस्था की गई है, जो नागरिक स्वतंत्रता के उन अधिकारों के लिए लड़ते हैं , जो कि हमारे संविधान के द्वारा दिये गए हैं । चाहे वह खेत में काम करने वाले किसान का प्रश्न हो, चाहे कारखाने में काम करने वाले मज़दूर का प्रश्न हो और चाहे माध्यम वर्ग के नागरिकों का सवाल हो, जो अपनी जायज़ मांगों के लिये कोई आन्दोलन करना चाहते हैं, और उस के लिए गांधी जी के उसूलों को मानते हुए शान्तिपूर्ण तरीकों से कोई सत्याग्रह भी करना चहते हैं, तो मुल्क की ऐसी सरकार का, जो कि गांधीजी के पद-चिन्हों पर चलने का दावा करती हो, यह कर्तव्य होता है कि जब तक किसी खास कानून की किसी खास धारा का उल्लंघन नहीं होता है, तब तक प्रिवेंटिव सैक्शन्ज़, जुर्म को रोकने वाली धाराओं, के अन्दर उन लोगों का चालान न हो और उन के अन्दर उन पर कोई जुर्म आयद न किया जाये । दफ़ा १०७ क्या है ? संविधान ने लोगों को यह अधिकार दिया है कि किसी भी व्यक्ति को बिना मुकदमा चलाए हम जेल में नहीं रख सकते हैं । लेकिन इन धारओं के मातहत लोगों को बिना मुकदमा चलाए जेल में रखा जा सकता है इस आधार पर कि उन से भविष्य में शांति भंग होने का खतरा है —शांति भंग हुई नहीं है, भंग होने का खतरा है । एक बड़े रूप में वही व्यवस्था प्रिवेंटिव डिटेंशन एक्ट में रखी गई है और उस के अधीन निवारक नज़रबंदी की जा सकती है और सरकार बिना मुकदमा चलाए एक नागरिक को एक साल तक जेल में रख सकती है । इसी प्रकार दफा १०७ में यह व्यवस्था की गई है कि किसी व्यक्ति से शांति भंग के खतरे के आधार पर एक साल तक ज़मानत और मुचलका लिया जा सकता है । अगर वह व्यक्ति ज़मानत और मुचलका दाखिल कर के बाहर आता है, तो फिर वहां की स्थानीय पुलिस पर यह निर्भर करता है कि वह जब चाहे उस पर शांति भंग का अपराध लगा दे और ज़मानत और मुचलके को ज़ब्त करा दें ।

मेरे मित्र, श्री उपाध्याय ने अभी सम्भवतः यह कहने की कोशिश की कि यदि इस तरह की धारा न हो, तो आम तौर से जो गांवों और शहरों में व्यक्तिगत झगड़ों को ले कर शांति भंग के मामले होते हैं, उन का क्या होगा । अगर

सरकार व्यक्तिगत झगड़ों पर इन धाराओं को लागू करे, तब तो बात समझ में आ सकती है । लेकिन क्या सरकार ने कभी यह जानने का प्रयत्न किया कि दफ़ा १०७ को कितने ऐसे मामलों में लागू किया गया, जहां पर व्यक्तिगत झगड़े का प्रश्न नहीं था, जहां अगर कोई झगड़ा था, तो वह सरकार और जनता के बीच था । यदि जनता और सरकार के बीच का झगड़ा है, तो ईमानदारी की बात यह है कि जिस पीनल ला की, जिस कानून की किसी विशेष धारा का उल्लंघन किया गया है, उस के अधीन सम्बन्धित व्यक्तियों पर मुकदमा चलाया जाये और उन को सज़ा दिलवाई जाये और अगर कोई ऐसा उल्लंघन नहीं किया गया है, तो जेनरल इलैक्शन में उन का मुकाबला किया जाये । उन को जेल में बन्द करने का सवाल नहीं होना चाहिये । अगर मैं इन धाराओं का विरोध करता हूं, या इस बिल का स्वागत करता हूं, तो वह सिर्फ़ इस लिए कि हमारे संविधान द्वारा प्रदत्त नागरिक अधिकारों पर ये धारायें रोक लगाती हैं, अंकुश लगाती हैं । संविधान की इन व्यवस्थाओं के होते हुए जब राजनैतिक दलों के खिलाफ़ या ऐसे व्यक्तियों के खिलाफ़ कार्यवाही की जाती है, जो संविधान द्वारा प्रदत्त अधिकारों के अधीन अपनी जायज़ मांगों के लिए आन्दोलन करते हैं, तो फिर हमारी नागरिकता स्वतंत्रता मखौल और खिलवाड़ बन जाती है ।

मुझे पता नहीं कि क्या सरकार ने कभी यह सोचने की कोशिश की है कि इन कानूनों का अमल किस पर निर्भर करता है । देहातों और शहरों में दफ़ा १०७ के अन्तर्गत जो चालान करते हैं, वे कौन लोग होते हैं ? एक छोटा दारोग़ा होता है । अगर कोई रंजिश भी है, तो वह किसी राजनैतिक आदमी को दफ़ा १०७ में भेज सकता है और वह आदमी जब तक मुकदमा न लड़े, तब तक उस के लिए छूटना सम्भव नहीं है । अगर इस सरकार को कांग्रेस के इतिहास की पृष्ठभूमि का कुछ ख्याल भी है, तो उस को याद रखना चाहिए कि ऐसी दफ़ा में कोई राजनैतिक आदमी नहीं लड़ना चाहता है । वह कहता है कि अगर दफ़ा १०७ के मातहत आप ज़मानत और मुचलका लेना चाहते हैं, तो हम वह नहीं देंगे, जेल में रहना पसन्द करेंगे । अभी हाल का एक उदाहरण है कि इस सदन के, माननीय सदस्य श्री अर्जुन सिंह भदौरिया को एक आन्दोलन में छः महीने के लिए ज़मानत और मुचलके पर बन्द कर दिया गया । उन से यह कहा गया कि शांति भग करने के आरोप में ज़मानत और मुचलका दाखिल कीजिए । उन्होंने ऐसा करने से इन्कार किया । अगर उन पर किसी कानून की किसी खास धारा के मातहत मुकदमा चलाया जाता और सज़ा दी जाती, मुझे कोई एतराज़ नहीं था । लेकिन पुलिस यह करती है कि उस को जब कोई कानून और धारा नहीं मिलती है, जिस के मातहत वह मुकदमा चला सके, तो उस के पास यह हथियार होता है कि वह दफ़ा १०७ के अन्दर बन्द कर दे और छः महीने, एक साल —जितने दिन चाहे — के लिए बन्द कर दे ।

हमारे देश में कुछ राज्य इस तरह के हैं—खासकर उत्तर प्रदेश—जहां पर प्रिवेंटिव डिटेंशन एक्ट का प्रयोग न कर के दफ़ा १०७ का प्रयोग किया जाता है और यह दिखाया जाता है कि हमारे यहां प्रिवेंटिव डिटेंशन एक्ट के अन्तर्गत कोई व्यक्ति बन्द नहीं है । मैं नहीं समझता हूं कि सरकार की या मंत्री महोदय की यह इच्छा है कि दफ़ा १०७ का प्रयोग उसी तरह से होना चाहिये जिस तरह से कि डिटेंशन ला का प्रयोग होता है । मैं

[श्री अजराज सिंह]

नहीं समझता कि श्री दातार यह कहेंगे कि दफ़ा १०७ का मंशा वही है जो कि डिटेंशन ला का है ; अगर यह मंशा नहीं है तब फिर इस तरह की व्यवस्था जरूर होनी चाहिये जिससे कि कम से कम राजनीतिक व्यक्तियों पर, ट्रेड यूनियन में काम करने वाले व्यक्तियों पर, किसानों की मांगों को ले कर लड़ने वाले व्यक्तियों पर, जो कि शान्तिपूर्ण ढंग से आप काम चलाते हैं, ये धारायें लागू न हो सकें, उनके खिलाफ इन को अमल में न लाया जा सके । अगर इन धाराओं को आपको रखना ही है तो इस तरह की व्यवस्था का होना बहुत जरूरी है। वैसे तो मैं चाहता हूं कि इस बिल को आप स्वीकार करें लेकिन अगर आप ऐसा नहीं कर सकते हैं तो इन धाराओं का प्रयोग राजनीतिक व्यक्तियों के खिलाफ किसी भी सूरत में नहीं होना चाहिये । आप विचार करें कि दफा १०७ का अमल किस प्रकार से हो रहा है, उसका वर्किंग किस प्रकार से हो रहा है और इसके बारे में एक रिपोर्ट आप इस सदन में पेश करें। जब इस तरह की मांग की जाएगी और इस तरह का प्रश्न उठेगा तो श्री दातार साहब कहेंगे कि यह प्रान्तीय सरकारों का काम है और जहां तक प्रान्तीय सरकारों का सम्बन्ध है वे किसी दूसरे ही तरीके से काम करती जाएंगी और उसका नतीजा यह होगा कि नागरिक स्वतंत्रताओं पर, मूल अधिकारों पर हमेशा ही हमला होता रहेगा । इसलिये मैं कहना चाहता हूं कि अब समय आ गया है जब कि सरकार को प्रगति की तरफ जाना चाहिये ।

यहां पर बहुत बार कहा जाता रहा है कि हम बड़ी प्रगति कर रहे हैं, पंचवर्षीय योजनायें चल रही हैं और जब डिटेंशन बिल पर बहस चल रही थी उस समय जब एक माननीय सदस्य ने यह कहा कि इन पंच वर्षीय योजनाओं को चलाने के लिये डिटेंशन बिल की आवश्यकता है, तो इस बात को सुन कर मुझे बड़ा आश्चर्य हुआ । अगर मेरे मित्र श्री दातार महसूस करते हैं कि इन योजनाओं को चलाने के लिये, इन पर अमल करने के लिए भी ऐसे कानूनों की आवश्यकता है तो मैं कहना चाहता हूं कि आपकी पंचवर्षीय योजनायें देश के लिये एक धोखा साबित होंगी, उससे देश का सच्चा विकास नहीं हो सकेगा, सच्चा उत्थान नहीं हो सकेगा और वह आदर्श आप हासिल नहीं कर पायेंगे, जो आदर्श कि हासिल किया जाना चाहिये । इसलिये जरूरत इस बात की है कि आप इस पर गम्भीरतापूर्वक विचार करें । अगर आप समझते हैं कि कुछ लोगों के दिमागों में कीड़ा घुस गया है, पागल कुत्ते ने उनको काट खाया है, इसलिये वे आन्दोलन चलाते रहते हैं तो ऐसा आपका सोचना गलत है । असल बात यह है कि इन आन्दोलनों के लिए पृष्ठभूमि आप तैयार करते हैं, आप खुद कूड़ा तैयार करते हैं ताकि उस पर मक्खियां बैठ सकें और अगर कूड़ा ही न हो तो मक्खी के बैठने का सवाल ही पैदा नहीं होता । इस वास्ते आप कूड़े को हटाने की कोशिश करें । अगर आप ने ऐसा कर दिया तो इस तरह के कोई आन्दोलन नहीं चलेंगे । मुझे अफसोस के साथ कहना पड़ता है कि आज की सरकार, जो लोग शान्तिपूर्ण तरीकों से आन्दोलनों को चलाते हैं, वैध निक मांगों को ले कर चलाते हैं, उन मांगों को ले कर चलाते हैं जिनका कि उन्हें संविधान के अन्तर्गत अधिकार हासिल है उन की इन मांगों को दबाने के लिये ऐसे कानूनों का इस्तेमाल करती है । आप ऐसे तरीकों का प्रयोग करते हैं जिन्हें जनतांत्रिक तरीके नहीं कहा जा सकता है, जिन को अप्रजातांत्रिक तरीके ही कहा जाएगा ।

इस वास्ते मैं निवेदन करना चाहता हूं कि अब समय आ गया है कि इस प्रश्न पर आपको गम्भीरतापूर्वक विचार करना होगा कि जनता के जो मूलभूत अधिकार हैं उनका हनन न हो, जिन अधिकारों को हिन्दु-

स्तान के संविधान ने जनता को दिया है, वे सुरक्षित रहें। यह सोचना कि जिस पार्टी की आज केन्द्र में तथा देश के सभी प्रान्तों में सरकार है, वह पार्टी अपनी जिन्दगी-भर का पट्टा लिखा कर के आई है और समझती है कि उनकी सरकार हट नहीं सकती है, ठीक नहीं है और कम से कम आप तो कभी भी इस तरह से सोचने की कोशिश न करें। ऐसी स्थिति भी आ सकती है जब आपकी सरकार न रहे और अगर आपकी सरकार न रही तो विरोधी भाई जिन की सरकार उस वक्त होगी, उनके स्थानीय दारोग़ा ने दफ़ा १०७ के अन्तर्गत आपको बन्द करने की काशिश की तो कैसी बुरी स्थिति होगी। मैं नहीं चाहता हूं कि दारोग़ साहब के खिलाफ वहां का दारोगा ऐसी बात करे, जो हमारे साथ होती है .....

**श्री खुशवक्त राय** (खैरी) : १९६२ में यही होगा।

**श्री बजरंग सिंह** : मैं कल्पना के लिये कहना चाहता हूं कि कल्पना कीजिये की ऐसी स्थिति आ जाती है तो कौन जनतंत्रवादी होगा जोकि इसे पसन्द करेगा ? विचारों में मतभेद हो सकता है लेकिन जो मूल उद्देश्य है, उसके बारे में कोई मतभेद नहीं है। देश की तरक्की करना, देश को विकास के पथ पर अग्रसर करना, देश को आगे बढ़ाना, जनतंत्र का विकास करना, ये सब ऐसे उद्देश्य हैं, जिन के बारे में किसी भी प्रकार के मतभेद की कोई गुंजाइश नहीं है। तो फिर क्यों आप इस तरह के कानूनों का प्रयोग राजनीतिक विरोधियों के खिलाफ करना चाहते हैं। इस तरह के मैं आपको सैकड़ों उदाहरण दे सकता हूं जिन में कि राजनीतिक विरोधियों के खिलाफ इस कानून का प्रयोग किया गया है। १९५७ में सोशलिस्ट पार्टी का आंदोलन चला था। उस वक्त सैकड़ों सोशलिस्ट पार्टी के व्यक्तियों को दफ्तरों से पकड़ पकड़ कर ले जाया गया था और उनसे कहा गया था कि तुम्हारी तरफ से शांति भंग का अन्देशा है। दफ्तरों में बे लोग बैठे हुये थे, पार्लिमेंट के मैम्बर थे, मंत्री थे, और उनके बारे में कहा गया कि उन से शांति भंग होने का अन्देशा है। जब किसी के खिलाफ किसी और कानूनी धारा का प्रयोग करके मुकदमा नहीं चल सकता है तो उनको इस धार के अन्तर्गत कैद कर दिया जाता है।

मैं एक और बात कहना चाहता हूं। आप इस तरह की धारा को रख कर पुलिस को लापरवाही करने का न्यौता देते हैं। पुलिस कभी कोशिश नहीं करती है कि उसे कोई इस तरह की धारा मिल सके जिससे कि वह किसी व्यक्ति के खिलाफ मुकदमा चला सके और वह दफा १०७ के अन्तर्गत उसको बन्द कर देती है। अब वह व्यक्ति मुचल्का देने से रहा क्योंकि उसको कहा जाता है कि तुम से शांति भंग होने का अन्देशा है और इसका नतीजा यह होता है कि उसको बन्द ही रहना पड़ेगा। और आगे बढ़ें तो आपका डिटेंशन एक्ट है जिसके तहत तीन साल के लिये उसको डिटेन किया जा सकता है और आप कलैक्टर को कह सकते हैं कि इसको बन्द कर दिया जाये। आखिर कोई हद होनी चाहिये। अभी इस सदन में सवेरे ही मांग पेश हुई है जिसकी तरफ मैं आपका ध्यान दिलाना चाहता हूं। आप खुद कहते हैं कि मुवमेंट फिजल आउट हो गई है, खत्म हो गई है तो उसके बाद भी आप किसी पार्लिमेंट के मैम्बर को क्यों बन्द करके रखते हैं। समय आ गया है कि आप इस पर पुनर्विचार करें। आज कांग्रेस पार्टी के अन्दर ही हर प्रदेश में दो गुट हैं। मैं कहना चाहता हूं कि ऐसा समय भी आने वाला है जबकि एक गुट के लोग दूसरे गुट के लोगों को दफा १०७ के अन्तर्गत बन्द करवायेंगे और कहेंगे कि इस गुट के लोगों से शांति भंग का अन्देशा है। इस वास्ते आप इस प्रश्न पर गम्भीरतापूर्वक विचार करें और अगर आप समझते हैं कि अभी इसको समाप्त नहीं किया जा सकता है तो कम से कम कुछ ऐसे तरीके आप अपनाय जिससे कि दफा १०७, ११७

[श्री ब्रजराज सिंह]

इत्यादि का प्रयोग राजनीतिक व्यक्तियों खिलाफ न हो सके । किसी भी राजनीतिक व्यक्ति को १०७ के अन्तर्गत कैद करने का मतलब यह है कि आप जनता के बीच में उसकी बदनामी करते हैं और कहते हैं कि उससे शांति भंग का अन्देशा है । ऐसे ऐसे व्यक्तियों के खिलाफ इस कानून का प्रयोग किया गया है जो कि कसम खा कर कहते हैं कि शांति भंग करने का उनका कोई इरादा नहीं है हिंसा का सहारा वे कभी नहीं लेंगे क्योंकि हिंसा से मुल्क बरबाद हो जायेगा । आप विश्वास रखें कि सिद्धान्तों का जब सवाल आता है तो उनमें मतभेद हो सकता है, विचारों में मतभेद हो सकता है लेकिन जहां तक देश के उत्थान का, देश को तरक्की के पथ पर अग्रसर करने का, देश का विकास करने का संबंध है मतभेद की कोई गुंजाइश ही नहीं है और इसको पूरा करने का जैसे मंत्री जी को या सरकार को अधिकार है, उसी तरह से दूसरों को भी है । अगर आप इस प्रश्न पर आज विचार नहीं करेंगे तो समय आयेगा जब आपके खिलाफ भी वही बात हो सकती है जोकि हमारे खिलाफ हो रही है, इधर बैठे हुये लोगों के खिलाफ हो रही है । कभी ऐसे लोगा की सरकार बन सकती है जोकि आज विरोधी दल में हैं और उन आदर्शों का प्रतिपादन करते हैं जिनका मैं करता हूं तो उस वक्त हम चाहें या न चाहें लेकिन चूंकि कानून ऐसा होगा इस वास्ते उसका आपके खिलाफ भी प्रयोग किया जा सकेगा । इसलिये मैं चाहता हूं कि इस पर आप विचार करें और इसको स्वीकार करें और अगर इसको स्वीकार नहीं कर सकते हैं तो कम से कम ऐसी व्यवस्था तो कर, जिससे कि इस कानून के दुरुपयोग का सवाल ही न उठे ।

**श्री जगदीश अवस्थी** : सभापति महोदय, मुझे खुशी है कि माननीय सदस्य श्री तंगामणि ने एक बार पुनः इस सदन में इस विधेयक को प्रस्तुत किया है और चाहा है कि दफा १४४ और दफा १०७ में संशोधन किये जायें । मैं अनुभव करता हूं कि इन पिछले तेरह वर्षों में राज्य सरकारों ने राजनीतिक व्यक्तियों के विरुद्ध इन धाराओं का भीषण दुरुपयोग किया है ।

सभापति महोदय, आपको स्मरण होगा कि इसी आशय का एक बिल मैंने इस सदन में पहले प्रस्तुत किया था और उस पर काफी बहस हुई थी । उस बहस के बाद मुझे अच्छी तरह से स्मरण है कि हमारे माननीय उपमंत्री महोदय ने आश्वासन दिया था कि अगर दफा १०७ और १४४ के दुरुपयोग के संबंध में कहीं शिकायतें हैं तो वह उन पर विचार करेंगे । उस वक्त मैंने उनको यह जवाब दिया था और आज फिर कहता हूं कि सारे हिन्दुस्तान की बात को आप छोड़ दीजिये, हिन्दुस्तान का जो सब से बड़ा सूबा है, उत्तर प्रदेश, उसको आप ले लीजिये । वहां पर इन तेरह वर्षों में जितना इन धाराओं का भीषण दुरुपयोग हुआ है, जितना अधिक इनका प्रयोग राजनीतिक विरोधियों के खिलाफ किया गया है, अगर केवल उसी की छानबीन करना वह शुरू कर दें तो गृह मंत्रालय को अपना बाकी सब काम बन्द कर देना पड़ेगा, और केवल इसी काम में अपना सारा समय लगाना पड़ेगा, समय नष्ट करना पड़ेगा । माननीय मंत्री जी ने जो छानबीन का आश्वासन दिया था मुझे खेद है कि उसे उन्होंने पूरा नहीं किया है । मैं चाहता हूं कि कितने केसिस में इन धाराओं का दुरुपयोग हुआ है, इसको वह हमें बतायें ।

अभी हमारे मित्र श्री ब्रजराज सिंह और सरजू पांडेय जी ने, जोकि उत्तर प्रदेश के रहने वाले हैं और जहां पर कि इन धाराओं का दुरुपयोग होता रहा है और जहां पर आंदोलन भी चलते रहे हैं और चलते रहते हैं, सरकार ने सब से ज्यादा दमन से काम लिया है और इन धाराओं का भीषण दुरुपयोग किया है ।

मेरे नगर कानपुर में जहां का कि मैं रहने वाला हूं यह दफा १४४ घर करके बैठ गई है और वहां इसका किसी न किसी रूप में प्रयोग होता ही रहता है। लेकिन आज तक इस पर कोई ध्यान नहीं दिया गया है।

आज सोशलिस्ट पार्टी की तरफ से सारे देश में पांच मांगों को लेकर, जो कि बहुत ही न्यायोचित मांगें हैं, आंदोलन चल रहा है। वे पांच मांगें हैं : दाम नीति ठीक हो, भाषा नीति ठीक हो, जाति नीति ठीक हो, लोगों को ठीक से चीजें मिलें, जो महंगाई है वह दूर हो। इन न्यायोचित मांगों को लेकर आंदोलन चल रहा है, हम अपनी बातें रखने जाते हैं, सरकारी दफ्तरों के सामने कोई पिकेटिंग नहीं होती है, वही चीज होती है जिसका हमें भारतीय संविधान के अन्दर अधिकार प्राप्त है, लेकिन वहां पर इस नौकरशाही ने, जिसे हमने इस संविधान के अन्तर्गत अधिकार दे रक्खा है काम करने का, इन दफाओं का उपयोग कर के, इन लोगों को बन्द कर दिया है। मैं निवेदन करना चाहूंगा कि मुझ जैसे आदमी को, जिस ने अपनी मांगें उपस्थित करने के लिये कोई पिकेटिंग नहीं की थी, उसकी कोई सूचना नहीं दी थी कि मैं यह करने जा रहा हूं, केवल इस सरकार के पास उस मांगपत्र को ले जाना चाहता था, सरकार ने जेल में भेज दिया। दफा १०७ और १५१ लगाई गई, उसके बाद उनको हटा कर क्रिमिनल ला अमेंडमेंट ऐक्ट का सेक्शन ७ लगाकर मुकदमा चलाया गया, उस में सारी बातें झूठ लिख दी गईं। सभापति जी, आप स्वयम् एक अच्छे वकील हैं, आप जानते हैं कि जितनी पुलिस की चार्ज शीट्स बनती हैं, अगर उनके किस्से कहानियों को ले लिया जाये तो सचमुच बड़ा दिलचस्प उपन्यास बन जाय। खास कर राष्ट्रीय प्रवृतियों के विरुद्ध पुलिस जो आरोप पत्र बनाती है तो उसमें जितनी मनगढन्त और झूठी बातें होती हैं, उनको कहकर मैं सदन का समय नष्ट नहीं करना चाहता। लिख दिया गया कि यह व्यक्ति पिकेटिंग कर रहा था, चार गवाह खड़े कर दिये गये और सजा हो जाती है मैं स्पष्ट कहना चाहता हूं कि और प्रदेशों में यह हो या न हो लेकिन हमारे उत्तर प्रदेश में जो लोअर कोर्टस कहलाते हैं, आज वह बिल्कुल पुलिस कोर्टस हो गये हैं। जो भी पुलिस कहती है वही होता है, जो दूसरा आदमी कहता है उसे नहीं सुना जाता। आज जिस तरह से हमने अधिकार दे रक्खे हैं अपने पुलिस वालों को कि वे मुकदमे चलायें अपराधियों को, उनको राजनीतिक व्यक्तियों के विरुद्ध इस्तेमाल करके उनको जेलों में ठूस दिया जाता है।

मैं इतना ही कहना चाहूंगा कि मेरे मित्र श्री तंगामणि ने यह विधेयक रख कर कोई और बात नहीं की है, उन्होंने केवल यह मांग की है कि राजनीतिक कार्यकर्त्ता समय समय पर अपनी न्यायोचित मांगों को लेकर जो शांतिमय आंदोलन करते हैं, उन आंदोलनों को दबाने के लिये जो इन धाराओं का दुरुपयोग होता है, उसे बन्द किया जाय, क्योंकि उनके रहते हुये न देश चल सकता है और न ही जनतंत्र चल सकता है। इन धाराओं के चलते हुये एक दिन भी कोई सरकार हो, चाहे किसी भी दल विशेष की हो, वह नहीं चल सकती है। इनके रहते हुये फिर से इतिहास की पुनरावृत्ति होने लगेगी। भले ही यह बिल यहां पर गैर सरकारी रूप में रक्खा गया है, लेकिन मैं कहना चाहूंगा कि मंत्री जी फिर एक बार इस पर विचार करें। मैं आशा करता हूं कि वे अपने उसी पिटे पिटाये उत्तर को नहीं देंगे जो वे हमेशा दे दिया करते हैं।

दफा १०७ के बारे में सिद्धांत यह है कि जब तक कोई मनुष्य अपराध नहीं करता है तब तक उसे दंड नहीं दिया जा सकता। केवल कल्पना करके ही कि अपराध होने वाला है, मनुष्य को आप बन्द कर दें, मैं समझता हूं कि यह अनुचित होगा, विशेष रूप से उन राजनीतिक पार्टियों के विरुद्ध या उनके नेताओं के विरुद्ध जिन्होंने शांतिप्रिय होने की कसम खा रखी है। मैं समझता हूं कि इस देश

[श्री जगदीश अवस्थी]

के अन्दर जितनी भी राजनीतिक पार्टियां हैं, वे सब शांतिप्रिय हैं । उन सबके कार्यक्रम विदित हैं । वे कोई भी अशांतिप्रिय नहीं हैं, कोई भी हिंसा में विश्वास नहीं करती हैं क्योंकि जनतंत्र का मूल सिद्धांत अहिंसा है । जिस समय देश की पार्टियां और व्यक्ति हिंसा में विश्वास करना आरम्भ कर देंगे, उस दिन जनतंत्र चल नहीं सकता है । जनतंत्र की नींव अहिंसा होती है । जितनी राजनीतिक पार्टियां हैं, उनसे हमारा सब बातों में मतभेद हो सकता है, लेकिन एक बात में मतभेद नहीं है कि वे हिंसा में विश्वास नहीं करतीं । लेकिन आप जो चीजें करते हैं वे ऐसी हैं जो इसको बढ़ावा देती हैं । आप दफा १४४ जैसी धारायें लगा कर उनको हिंसावृत्ति के लिये मजबूर कर देते हैं । आप उनके नेताओं को जेलों में बन्द कर देते हैं, उसकी प्रतिक्रिया के फलस्वरूप अगर कहीं कोई छोटी मोटी घटनायें हो जाती हैं तो आप उन को बदनाम करने लगते हैं । मैं समझता हूं कि ब्रिटिश सरकार का इतिहास यहां का बड़ा दुखद इतिहास है । उनके समय की इस दफा १४४ को हमारे मंत्री जी प्यार करते हैं जिस दफा १४४ का विरोध करने के लिये जलियां वाले बाग में न जाने कितने खून हुये और कितने बलिदान हुये । उन चीजों को हम भूल गये तो हमारा सारा बलिदान व्यर्थ हो गया । जिन चीजों को लेकर हम अंग्रेजों से लड़ते थे, आज उनकी हमारे ही लोग ताईद करते हैं तो उसे देख कर हमें दुःख होता है । हमारे गृह मंत्री महोदय की गर्दन, जो अब भी हिलती है, इस बात की सबूत है कि उन्होंने जो साइमन कमिशन आया था उसका विरोध किया था और लाठियां खाई थीं । आज वे इन बातों को भूल गये हैं क्योंकि मंत्री के पद पर बैठे हुये हैं । मैं समझता हूं कि जो व्यक्ति, चाहे इधर बैठता हो या उधर बैठता हो, जिन चीजों का इस देश की नौकरशाही और पुलिस हमेशा दुरुपयोग करती है उनको तरजीह देती है तो वह सरकार के कफन में कील ठोंकने जा रहा है । मैं नहीं जानता कि यह सरकार इन गंदे कानूनों को रख कर कौन सा आदर्श उपस्थित करना चाहती है । मैंने जब यह बिल उपस्थित किया था कि धारा १४४ को रद्द कर दिया जाय और दफा १०७ को रद्द कर दिया जाय क्योंकि आप इन दफाओं का उपयोग सचमुच जो अशांतिकारी तत्व हैं उनके खिलाफ न करके जो अपने अधिकारों के लिये लड़ते हैं, जो राजनीतिक लोग हैं और शांतिप्रिय तरीके से अपने अधिकारों को लेना चाहते हैं, उनके खिलाफ करते हैं । इस तरह की एक नहीं सैकड़ों मिसालें मौजूद हैं ।

इसलिये अब समय आ गया है कि इन चीजों को बन्द किया जाय नहीं तो मैं समझता हूं कि भविष्य इस बात का साक्षी होगा कि जो सरकार दफा १४४ और दफा १०७ जैसे गन्दे कानूनों को रख कर जनतंत्र और लोगों की मर्यादाओं की हत्या करती है, वह एक दिन भी नहीं चल सकती है । मैं चेतावनी के रूप में अपने मंत्री महोदय से कहना चाहूंगा कि वे फिर विचार कर अगर इन कानूनों को हटा दें तो देश में उनका सम्मान बढ़ेगा और विश्व के लोग अनुभव करगे कि सचमुच जिस जनतंत्र की हमने मिसाल रक्खी है उसको हम कायम रखना चाहते हैं । भारतीय संविधान इतना पवित्र है कि हम सब उस को प्यार करते हैं । भारतीय संविधान की आत्मा की रक्षा करने का और उसका आदर बढ़ाने का जो अधिकार हमें प्राप्त है, उसे दफ़ा १४४ लगा कर आप नष्ट करना चाहते हैं । कितने दुःख की बात है कि भारतीय संविधान का संशोधन केवल इस दफा को रखने के लिये किया जाता है । कानून से संविधान ऊंचा हुआ करता है । लेकिन आज संविधान की वह इज्जत नहीं है जोकि कानून की इज्जत है, इसलिये कि आप सरकार के विरोधियों को दबाना चाहते हैं । मैं फिर कहना चाहूंगा कि भारतीय संविधान की रक्षा के लिये, जनतंत्र की रक्षा के लिये दफा १४४ और दफा १०७ को अगर हटा नहीं सकते हैं तो जो संशोधन श्री तंगा-

मणि जी ने उपस्थित किये हैं, उनको स्वीकार कर लें और इस बात का आश्वासन दें कि इस देश के अन्दर हमने जो सच्चा जनतंत्र कायम किया है उसके ऊपर के धब्बों को हमेशा के लिये हटा देना चाहते हैं ।

**Shri Sadhan Gupta** (Calcutta-East): Sir, I rise to support the Bill which has been presented before this House by my hon. friend, Shri Tangamani. He deserves the thanks of this House for drawing our attention to some of the most abused sections of the Criminal Procedure Code and moving for amendment of these sections. As a lawyer I have seen how sections 107 and 144 have been abused. We have had the abuse of the other sections 129 and 131 during the legal strike in Jamshedpur. As regards 107, any lawyer who has anything to do with political matters knows how this section has been abused. No doubt with proper safeguards incorporated in 107, it could have been a very useful section because there are certain anti-social elements in every society which need to be curbed. They may not commit what can be described as offences and yet they may conduct themselves in such a manner that breach of peace becomes imminent. They might, for instance, give provocations or they might terrorise the population without actually doing any injury. This kind of things become insidious in a society and therefore, they need to be curbed. Then we must see that in taking this kind of a power, we do not give the executive such an amount of power that it can be applied against innocent persons for ulterior purposes.

Now, unfortunately, Section 107 has been widely applied for such purposes. I have known in the course of my practice, in the course of my defending trade unionists or peasant organisers, how section 107 has been abused. In the case of one trade union, I know, the employers of the industrial establishment in which this trade union was formed did not want a trade union. They resisted the formation of the trade union and tried to terrorise the workers. When in spite of all this the workers joined the trade union, they started section 107 proceedings against the leaders of the union, absolutely unfounded proceedings. But they started it. They bribed the police to give a report against the leaders and thereby proceedings were started in the court. The police can be easily bribed, you and I both know and everyone knows. The police can be easily bribed and can be influenced to give a report against whoever is sought to be harassed. This proceeding was entirely harassing proceeding. It went on for one year, dragged those trade union leaders into the court day in and day out, they were subjected to ruinous expenses, and after everything was said and done it ended in the discharge of those people. Similarly, I have seen in the case of a peasant movement that a certain landlord had leased out his land on a fixed rent on the basis of crops to about 40 or 50 peasants. Later on, when the question of acquisition of States came, he wanted to surreptitiously grab those lands which he could not do under the law. Therefore, he took all manner of means, criminal cases and also proceedings under section 107. In this case also, the criminal cases ended in acquittal and the cases under section 107 also ended in the discharge of the persons. But for a whole year and a half these people were harassed and put to financially ruinous litigation.

Should we allow these things to happen? This is always being done by unscrupulous employers, unscrupulous landlords and by other unscrupulous people. Should we not provide some kind of safeguard against it. I think the safeguard that Shri Tangamani has proposed, the provision of some kind of a safeguard in the case of trade unionists or organisers of mass movements of workers and political parties, should be incorporated in section 107. If some such safeguard is provided, it will be very difficult to harass these kinds of people unnecessarily under section 107. The cause of peace, the cause of social tranquility will not suffer, but the people who should not be harassed will have a safeguard.

[Shri Sadhan Gupta]

Regarding section 144, Sir, the same can be said. We have often seen how it has been used to suppress civil liberties by the Governments. It has been used to suppress civil liberties in many ways. There are many places where it has become a habit with the authorities to impose section 144. Apart from that, even private persons, for the same purpose and particularly in the case of disputes over land, in the case of disputes between landlords and peasants, very often resort to it. know that in the same case which I was referring to, where section 107 was used, the landlord applied in court and obtained orders under section 144 and influenced the police officers to put up an armed police force there and under the protection of the armed police force they cut away the crops, although they had no right to do so. This is the way in which section 144 is abused both by public authorities and by private persons. It cannot be allowed to continue in this form. Some kind of safeguard by way of reference to judicial authorities is necessary.

Shri Tangamani has suggested that in the first instance it may be imposed for 48 hours and then a reference may be made to the high court. Instead of 48 hours it may be made for 96 hours or even five days or a week. But to impose it for two months and then to subject them to endless litigation is absolutely countrary to civil liberty. This is a thing which the least, elementary sense of justice cannot tolerate. Some judicial officer has to determine whether the order is reasonable. It may be the high court or it may be the district and sessions judge. This can be settled by suitable amendments in the second reading, but the important thing is, this should not be left in the hands of the executive and in the hands of magistrates who are part of the executive, to determine, to make or mar the civil liberties of the people at will. So, this principle which Shri Tangamani has proposed should be adopted, and the Act should be suitably amended to provided for the principle of review by a judicial authority.

**Mr. Chairman:** The hon. Member might continue next time. It is 5 O'clock. We will now proceed to the half-hour discussion.

**Shri Sadhan Gupta:** I shall continue on the next occasion.

---

**16.57 hrs.**

## *CHILDREN OF POLITICAL SUFFERERS

**श्री भक्त दर्शन** (गढ़वाल) : सभापति महोदय, मैं ने इस महीने की १२ तारीख को तारांकित प्रश्न संख्या ८३४ के द्वारा शिक्षा मंत्री महोदय का ध्यान इस समय सारे देश में राजनैतिक पीड़ितों के बच्चों को जो शिक्षा सम्बन्धी सुविधाएं दी जा रही हैं उनकी ओर आकर्षित किया था और उन्होंने जो उस समय उत्तर दिया था उसी के सम्बन्ध में कुछ बातें यहां पर रखने का मैं साहस कर रहा हूं ।

मैं माननीय अध्यक्ष महोदय का अनुग्रहीत हूं कि उन्होंने मुझे इस महत्वपूर्ण विषय की ओर इस सदन का ध्यान आकर्षित करने की सुविधा प्रदान की । आज से लगभग दो वर्ष पहले, ५ दिसम्बर, १९५८ को, मैं ने सदन में इस सम्बन्ध में एक प्रश्न पूछा था और उस अवसर पर भी मैं ने उस प्रश्न के उत्तर पर विवाद उठाने की अनुमति चाही थी, लेकिन उस समय मुझे अनुमति नहीं मिल पायी । लेकिन मुझे बड़ी प्रसन्नता है कि इस सत्र के अन्तिम दिन मुझे यह विषय उठाने का अवसर प्रदान किया गया है । इसलिए

*Half-An-Hour Discussion.